GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 2714 TO BE ANSWERED ON 06TH MARCH, 2020

REVIEWING THE FUNCTIONING OF CDSCO

2714. SHRI GIRIDHARI YADAV: SHRIMATI JYOTSNA CHARANDAS MAHANT: SHRIMATI RANJEETA KOLI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has reviewed the functioning of Central Drugs Standard Control Organization (CDSCO) mandated to check the circulation of spurious and sub-standard medicine in the country;
- (b) if so, the details thereof and the outcome thereof and the strategies chalked out by the Government based on the outcome;
- (c) whether any complaints have been filed regarding death of an individual due to consumption of spurious drugs, if so, the details thereof during the last three years and current year, State/UT-wise particularly Chhattisgarh along with the action taken thereon; and
- (d) the measures being taken by the Government to stop the circulation of fake medicines?

ANSWER THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN)

(a) & (b): The Government of India is continuously involved in monitoring/review of the functioning of Central Drugs Standard Control Organisation (CDSCO) to strengthen the Drugs regulatory system.

Earlier in 2011 and 2012, Department Related Parliamentary Standing Committee on Health and Family Welfare reviewed the functioning of CDSCO in respect of various aspects such as mandate and structure of CDSCO, role of the State drug regulatory authority, capacity building of CDSCO and Central & State Drug Testing Laboratories, New Drugs and Clinical Trial approval, banning of drugs, issue of granting licence of Fixed Dose Combinations without approval of Drugs Controller General (India) [DCG(I)], issues regarding similar brand names, post marketing surveillance, spurious/sub-standard drugs, advertisement of prescription drugs in media, etc.

Further, during the last five years, based on regular review of CDSCO and its functioning, a number of measures have been taken to address these issues which include strengthening of infrastructure and manpower of CDSCO; framing of Medical Devices Rules, 2017; New Drugs and Clinical Trials Rules, 2019; online submission and processing of various applications under SUGAM portal; evaluation of applications of clinical trials; new drugs and Investigational New Drug (IND) including r-DNA derived products and vaccines; new medical devices in consultation with Subject Experts Committees/IND committee; amendments in Drugs and Cosmetics Rules including prohibition of advertisement of Schedule H, H 1 & X drugs and provision to address issues related to similar brands etc.

(c): The manufacture, sale and distribution of drugs in the country is regulated under the provisions of Drugs & Cosmetics Act, 1940 and Rules, 1945 thereunder through a system of licensing and inspection. Licenses for manufacture, sale and distribution of drugs are granted by the State Licensing Authorities (SLAs) appointed by respective State Governments. SLAs are legally empowered to take stringent action against violation of provisions of the Act and Rules.

As per information received from State/UT Drugs Controllers including Chhattisgarh as on November, 2019, no complaint has been registered regarding death of any person due to use of spurious/counterfeit medicine during the last three years and the current year.

(d): The Government is committed to ensuring that the quality, safety and efficacy of drugs are not compromised. With this in view, the Government has taken a series of measures including strengthening of legal provisions, workshops and training programmes for manufacturers and regulatory officials and measures such as risk based inspections.